

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 170 of 2020

In the matter of:

MBev Spirits Pvt. Ltd.

....Appellant

Vs.

Mam Chand Goyal & Ors.

...Respondents

Present

For Appellant: Mr. Gursat Singh Vachher, Advocate.

**For Respondents: Mr. Virendra Ganda, Sr. Advocate along with
Mr. Prashant Mehta & Mr. Aaryav Mehra, For R-1 & 2.
Mr. Siddharth Bhatli, For R-4,6,7 & 8.
Mr. Abhishek Chaudhary, Advocate.**

ORDER
(Virtual Mode)

09.12.2020: Advocate Mr. Siddharth Bhatli is present for Respondent No. 4,6,7 & 8. He states that all these Respondents rely on the joint reply filed vide Diary No. 23724. Counsel for Appellants states that Appellant does not want to file 'Rejoinder'.

Parties may file brief 'Written Submissions' not more than three pages within one week. Copies of Judgments they want to rely on may also be filed separately.

List the Appeal '**For Admissions (After Notice)**' '**Hearing**' on **4th January, 2021**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Sim/md